

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

ITA No.208/Del/2017

Assessment Year : 2006-07

ITA No.209/Del/2017

Assessment Year : 2008-09

Ultra Wiring & Connectivity System (P) Ltd., B-504, First Floor, Nehru Ground, NIT Faridabad PAN-AAACU7563K	Vs .	Income Tax Officer, Ward-18(1), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **29.06.2021**

Date of pronouncement : **29.06.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2006-07 and 2008-09 are directed against the order of learned CIT(A)-9, New Delhi dated 28.10.2016.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 15.05.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar